

12.34 hrs.

MATTERS UNDER RULE 377

(i) REPORTED DELAY IN SANCTIONING FRESH INSTALMENTS OF DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

श्री अटल विहारी वाजपेयी (नई दिल्ली) : अध्यक्ष महोदय नियम 377 के अन्तर्गत मैं सार्वजनिक महत्व के इस महत्वपूर्ण मामले की और सदन का ध्यान आकृष्ट करना चाहता हूँ :

“तृतीय वेतन आयोग ने सिफारिश की थी कि यदि मूल्यों के सूचकांक में 8 प्वाइंट की वृद्धि 12 महीने की समयावधि में हो तो केन्द्रीय सरकार के कर्मचारियों को महंगाई भत्ते की अतिरिक्त किस्त दी जानी चाहिये।

चूंकि मूल्यों के सूचकांक में आवश्यक वृद्धि हो गई है केन्द्रीय कर्मचारी महंगाई भत्ते की दो किस्तें पाने के अधिकारी हो गए हैं। पहली किस्त 1 नवम्बर 1979 से और दूसरी 1 जनवरी 1980 से मिलनी चाहिए।

मैं सरकार से मांग करता हूँ कि महंगाई के कारण परेशान केन्द्रीय कर्मचारियों की स्थिति को ध्यान में रख कर महंगाई भत्ता बढ़ाने की अविलम्ब घोषणा करें।”

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given a different notice on this and therefore I beg of you to give me a little time, as what has been typed and pushed into my hands by your Secretariat...

MR. SPEAKER: I would like you to read this thing, which has been handed over to me.

SHRI JYOTIRMOY BOSU: What about my Adjournment Motion?

MR. SPEAKER: No. That has been disallowed.

SHRI JYOTIRMOY BOSU: But I have also given notice that...

MR. SPEAKER: This is what you have given me. It is in print and I would like you to read this.

(ii) RESUMPTION OF CIVILIAN NATIONAL AWARDS

SHRI JYOTIRMOY BOSU: We note with dismay that the Government has started giving civilian national awards which were abolished by the previous Government. This step offends the provisions of Article 18 of the Constitution. The interpretation of the said article clearly shows that it prohibits the grant of civilian titles. This would be contrary to the provisions of the said article in letter and in spirit. The Government have no authority to violate specific provisions of the Constitution without amending it. The previous Government abolished it after taking the advice of the Attorney-General and on the basis of that advice, Government order was issued.

In view of above, a clear clarification from the Prime Minister is necessary which should be based on the advice of the Attorney General.

(iii) SCANTY ALLOCATION OF HARD COKE TO TAMIL NADU

SHRI S. A. DORAI SEBASTIAN (Karur): The scanty and negligible allocation of hard coke during 1977, 1978 and 1979, i.e., only 30 per cent of the total monthly requirements of SSI units, has led to the temporary closure of 400 foundry units throwing out of employment a few thousands of workers. While Delhi got an allotment of 100 wagons, Tamil Nadu got only 65 wagons. The consumption of hard coke is directly related to the consumption of pig iron. Tamil Nadu has got 43,295 MTs of pig iron in comparison with 14,472 MTs allotted to Delhi and 100 wagons for carrying hard coke, Tamil Nadu should have got at least 300 wagons. The details of such irrational allocation of wagons can be verified from letter No. TC(A)/69/Hard Coke/Ptvi dated 27th August 1979 of the Railway Board.

I would like to point out that, while there has been a ten-fold in-

crease in the case of Delhi, more than three-fold increase in the case of Rajasthan, two-fold increase in the case of Maharashtra and Haryana, Tamil Nadu has not been given even its legitimate requirements.

I demand that more coke and more wagons should be allotted to Tamil Nadu.

(iv) ALLEGED NON-SUPPLY OF ESSENTIAL COMMODITIES TO THE PEOPLE OF CACHAR

SHRI SONTOSH MOHAN DEV (Silchar): The people of Cachar are facing an economic blockade from the rest of the country as they have participated in the last Lok Sabha election to safeguard the right of the linguistic and religious minorities of Assam. No essential commodity like rice, sugar, salt, HSD, petrol, coal, kerosene oil, baby food, etc., is being sent to Cachar from 1st January 1960. The tea industry had to close down their factory. Public buses and trucks have gone off the road for want of HSD/petrol. Village and town people are passing their days in great distress because of the non-availability of their daily needs. Will the Minister concerned take necessary steps to save the people of Cachar from this misery?

(v) DETENTION AND EXPULSION OF SHRI RAMESH CHANDRA, PRESIDENT OF THE WORLD COUNCIL FROM LONDON AIRPORT

SHRI CHANDRAJIT YADAV (Azamgarh): Mr. Speaker, Sir, it is a matter of great regret that the U. K. Government took the most unusual step by detaining and expelling Shri Ramesh Chandra, a distinguished citizen of India and the President of World Peace Council from London Airport itself. Mr. Ramesh Chandra was going to London to attend a conference on disarmament which was being held there at the historic Conway Hall where India's freedom movement was also debated over the first half

of the century. This is an insult to India by the Tory Government of U. K. This is for the first time that not only an Indian citizen but a Commonwealth citizen has been detained and expelled for purely political reasons. This act of the U. K. Government has been strongly condemned by the Indian Workers' Association, the India League and the Federal Council of Indian Organizations. This has also been condemned by many prominent Members of Parliament of the House of Commons.

I bring it to the notice of the House through you and also to the Government of India to take up this issue urgently with the U.K. Government so that such things may not be repeated in future.

SHRI GEORGE FERNANDES (Muzaffarpur): This should be debated in this House.

श्री राम बिलास पासवान (हाजीपुर): अध्यक्ष महोदय, इस पर मंत्री जी को बक्तव्य देने के लिए कहिए।

MR. SPEAKER: You have made the demand. It will be seen. It is upto the government. Please wait.

SHRI CHANDRAJIT YADAV: The issue was taken up in the House of Commons also. They have called it 'outrageous'.

MR. SPEAKER: I know the gravity of the situation.

SHRI INDRAJIT GUPTA (Basirhat): The question is that you admit a call attention motion. On this many members have given a call attention notice.

MR. SPEAKER: When the time comes we will consider it. Now it has been brought to the notice of the government and please wait for the action of the government.

SHRI JYOTIRMOY BOSU: I gave notice of a motion about Mr. J.R.D. Tata. It is quite sometime now.